RAJYA SABHA

Tuesday, 15th March, 2011/24th Phalguna, 1932 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

MATTERS RAISED WITH PERMISSION

Denial of justice to the families of those killed and injured in Kashmir Valley

SHRIMATI BRINDA KARAT (West Bengal): Sir, I would like to draw the attention of the House to the continuing denial of justice to the people of Jammu and Kashmir and, in particular, the denial of just minimum norms of justice to the families of those whose children were killed in the unfortunate incidents last year. Four Members of Parliament had an occasion to attend the Women's Conference held in Srinagar, organized by the Central Government-appointed interlocutors. Women from all the regions of Jammu and Kashmir and Ladakh were present in that Conference. Unlike some of the attempts to project the differences between different regions, what we saw in this Conference was the unanimous outrage against the fact that even though 117 young people were killed in the Valley, not a single official, not even a constable has been punished. Sir, whenever this type of a police firing takes place in other parts of India, we know actions are taken to make the forces accountable. But, here, Sir, leave alone being punished, even FIRs have not been registered. Out of 117 deaths, only 37 FIRs have been registered. No inquiries have been made. Therefore, Sir, the first demand that the women have made is to have some process to ensure justice. I myself feel that an independent inquiry commission, with impartial people, to take strong action against those responsible, in a time-bound way, be set up.

Secondly, Sir, you will be shocked to know, the House will be shocked to know that even today, young people are being called to *thanas*, threatened and arrested. Indiscriminate arrests are taking place in the Valley. This is very unfortunate. You cannot have peace and calm without justice. We demand: "Stop those indiscriminate arrests."

Sir, the third point that I would like to make is that women were saying that at every corner there are bunkers. It seems that there is militarization of the entire Valley. Sir, you will be shocked to know that everytime young University girls, students and lecturers, going to the University, enter the University or college, they have to show their identity cards. They asked us: "Is this not our land?; Is this not our State? Is this not our college? Every time when I walk into

my college, do I have to be humiliated to show my identity card?" That is why, Sir, we demand that justice be given to the women and children of Kashmir and also to the people in the Valley. Stop behaving like an occupying power. That is my demand, Sir.

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I also associate myself with the point made by the hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI H.K. DUA (Nominated): Sir, I associate myself with the views expressed by the hon. Member.

श्री राम कृपाल यादव (बिहार): महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करता हूं।

श्री शिवानन्द तिवारी (बिहार): महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करता हूं।

Problems being faced by common man due to agitation by Jat community in Uttar Pradesh and Haryana

श्री रामदास अग्रवाल (राजस्थान): महोदय, मैं यह कहना चाहता हूं कि दिल्ली देश की राजधानी है तथा इसके दिल के दर्द को कोई नहीं जानता है और न ही कोई समझना चाहता है। दिल्ली में एक ऐसी सरकार है, जिसके ऊपर कई प्रकार के लांछन लगे हुए हैं। दिल्ली के आसपास के क्षेत्रों के जाट समुदाय के लोग दिनांक 8 फरवरी, 2008 से लगातार आंदोलनरत हैं। इस देश में राजस्थान, हरियाणा, यूपी और दिल्ली के आसपास करीब8 करोड़ से ज्यादा जाट समुदाय के लोग रहते हैं। यह समाज अपनी कुछ मांगों को लेकर आंदोलनरत है।

महोदय, सरकार इस आंदोलन को इतने दिनों से किस प्रकार tackle कर रही है, मुझे मालूम नहीं है, लेकिन धीरे-धीरे अब इस आंदोलन का विस्तार हो रहा है। सभी लोगों को मालूम है कि इस समय 800 से ज्यादा ट्रेन्स सस्पेंड हो चुकी हैं। ये ट्रेन्स दिल्ली से दक्षिण में नहीं जा रही हैं, उत्तर में नहीं जा रही हैं, और पूर्व में नहीं जा रही हैं तथा इस कारण सारा ट्रेफिक disturb हो रहा है तथा यहां पर सब प्रकार से गड़बड़ी हो रही है।

मैं सरकार को चेतावनी देना चाहता हूँ, क्योंकि पहले हमारे मुख्तार अब्बास नक़वी जी ने यह विषय उठाया था। यहाँ पर मंत्री महोदय विराजमान हैं और उन्होंने यह कहा था कि वे कुछ ही दिनों में यहाँ इस विषय पर सकार की नीति और सरकार की कार्रवाई के बारे में जानकारी देंगे। मुझे अफसोस है कि मुझे आज इसलिए यह विषय उठाने के लिए मजबूर होना पड़ा क्योंकि इतना समय गुजर गया, इतना बड़ा आन्दोलन चल रहा है, लोग उद्वेलित हो रहे हैं, आवेश में आ रहे हैं, आक्रोश में आ रहे हैं और कभी यह आक्रोश फूट पड़ा, तो फिर दिल्ली और दिल्ली के आसपास के क्षेत्रों में हिंसक उपद्रव होना शुरू हो जाएगा। क्या सरकार इसका इंतजार कर रही है? मैं जाट समुदाय को धन्यवाद देता हूँ कि उन्होंने अपने आन्दोलन को अभी तक बड़ा नियंत्रित रखा है, अनुशासित रखा है, शांतिपूर्ण रखा है।

लेकिन, उपसभापति महोदय, जब किसी पर अत्याचार होगा, अनाचार होगा और अगर आन्दोलन की सुनवाई शांतिपूर्ण ढंग से नहीं की जाएगी, तो स्वाभाविक रूप से उसकी प्रतिक्रिया किसी दूसरे रूप में प्रकट हो